

1

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

---

**ORDERS OF THE TRIBUNAL**

---

03.09.2012

OA No. 587/2012

Mr. Ashwini Jaiman, Counsel for applicant.

Heard learned counsel for the applicant.

The OA is disposed of by a separate order.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

*ahq*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 03<sup>rd</sup> day of September, 2012

**ORIGINAL APPLICATION No. 587/2012**

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER  
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Praphul Kumar son of Shri Bhagchand, aged about 28 years, resident of Shriamnagar, Ward No. 7, Near Shiv Mandir, Phulera, Jaipur.

... Applicant  
(By Advocate : Mr. Ashwini Jaiman, )

Versus

1. Union of India through General Manager, Northern Western Railway, Jaipur.
2. DRM, Western Railway, Jaipur.
3. Additional CMD/T&A, Northern Western Railway, Jaipur.

... Respondents  
(By Advocate : -----)

**ORDER (ORAL)**

The applicant has filed this OA thereby praying for the following reliefs:-

- "(i) By an appropriate order or direction, the impugned medical reports dated 04.11.2011 and 30.01.2012 may kindly be quashed.
- (ii) By an appropriate order or direction the respondents may be directed to constitute an independent medical board to examine the applicant and after examination applicant be considered for appointment and be given appointment on the post of Assistant Loco Pilot with all consequential benefits."



2. Heard learned counsel for the applicant. He argued that his representation dated 03.07.2012 (Annexure A/8) is pending consideration before the respondents. Therefore, the respondents be directed to decide the same in accordance with the provisions of law.

3. In the interest of justice we deemed it just & proper to direct the respondents to decide the representation of the applicant dated 03.07.2012 (Annexure A/8) in accordance with the provisions of law expeditiously but not later than three months from the date of receipt of a copy of this order by passing a reasoned and speaking order. If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

4. With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

*AHQ*